

ITEM NO.23

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 10233/2022

(Arising out of impugned final judgment and order dated 14-03-2022 in CRLA No. 5753/2010 passed by the High Court of Judicature at Allahabad)

AWADESH KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 82200/2022 - EXEMPTION FROM FILING O.T.)

Date : 04-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR
Mr. Debabrata Dash, Adv.
Mr. Rajesh Kumar Nayak, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR